

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

\*\*\*\*\*

(THIS THE 29<sup>th</sup> DAY OF JULY 2009)

**Hon'ble Mr. A.K. Gaur, Member (J)**  
**Hon'ble Mr. D.C. Lakha Member (A)**

**Original Application No.108 of 2006**  
(U/S 19, Administrative Tribunal Act, 1985)

Smt. Kaushlya Tandon Wife of Late Shri T.N. Tandon R/o 8/179-A Arya Nagar  
Kanpur.

..... **Applicant**

**Versus**

1. Union of India through Secretary of Ministry of Finance Revenue  
Department New Delhi.
2. The Chief Commissioner of Income Tax Cadre Controlling civil Lines  
Kanpur 208001.

..... **Respondents**

*Present for Applicant :* Shri S.K. Singh

*Present for Respondents :* Shri S.C. Mishra

**ORDER**

**(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)**

We have heard Shri S.K. Singh, learned counsel for the applicant  
and Shri S.C. Mishra, learned counsel for the respondents.

2. Learned counsel for the applicant would contend that the after  
completing the 12 years of service, he was appointed as Junior Hindi  
Translator, but the respondent no.2 has not been given benefit of ACP to  
the applicant.

3. Learned counsel for the applicant would further contend that for  
redressal of his grievance, the applicant has already preferred  
representation dated 20.09.2005 (Annexure A-6), before the Chief

h


Commissioner of Income Tax Cadre Controlling civil Lines Kanpur  
/respondent No.2 .

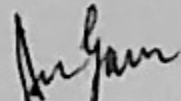
4. Learned counsel for the applicant made an innocuous prayer that grievance of the applicant might be redressed if competent authority is directed to consider and decide the representation dated 20.09.2005 (Annexure A-6) taking into account the points raised therein, by a reasoned and speaking order within a specified period of time.

5. Having heard counsel for both sides, I hereby direct the Chief Commissioner of Income Tax Cadre Controlling civil Lines Kanpur /respondent No.2 to consider and decide the representation dated 20.09.2005 (Annexure A-6, by a reasoned and speaking order within a period of three months on receipt of certified copy of the order and communicate the decision to the applicant. While deciding the representation, the respondent No. 2 shall treat the O.A as part of representation.

4. With the aforesaid directions, the O.A is disposed of with no order as to costs.

Be it noted that we have not passed any order on merits of the case.

  
MEMBER- A.

  
MEMBER- J.

//Sushil//